

ORDER-SHEET FOR MAGISTRATE'S RECORDS

ICTS


IN THE COURT OF

of 200

SMTI. Z.YASMIN,J.M.F.C,DIBRUGARH

of
Versus

G.R.No.-2522/2014

Date	Order	Signature
07/02/22	<p>Accused is absent without any steps. Received the P&A report issued against the accused Arun Gowala as per which states that the accused could not be found at his residence and nobody knows about the his present whereabouts. Also, attachment could not be done as there is no movable or immovable property belonging to the accused person.</p> <p>Considering, that P&A has been duly executed, I deem it proper to file the case against the accused person Arun Gowala with a standing warrant for his future arrest.</p> <p>Hence, The case is temporarily filed against the accused.</p> <p>Case record to be put up as and when the accused Arun Gowala is found.</p>	<p> J.M.F.C Judicial Magistrate First Class Dibrugarh</p>